Central Electricity Regulatory Commission NEW DELHI

Petition No. 158/TT/2025

Coram:

Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Date of Order: 23.03.2025

In the matter of:

Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of transmission tariff of the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for "Transmission System associated with TALA HEP East-North Inter connector and Northern Region Transmission System", an inter-regional asset between Northern Region and Eastern Region.

And in the matter of:

Power Grid Corporation of India Limited,

"Saudamini", Plot No. 2, Sector - 29, Gurgaon - 122001, Haryana.

...Petitioner

Vs.

- Uttar Pradesh Power Corporation Limited, Shakti Bhawan, 14, Ashok Marg, Lucknow-226001.
- 2. Ajmer Vidyut Vitran Nigam Limited, Corporate Office, Vidyut Bhawan, Panchsheel Nagar, Makarwali Road, Ajmer-305004, Rajasthan.
- Jaipur Vidyut Vitran Nigam Limited,
 132 KV, GSS RVPNL Sub-Station Building,
 Caligiri Road, Malviya Nagar, Jaipur-302017
 Rajasthan.
- 4. **Jodhpur Vidyut Vitran Nigam Limited,**New Power House, Industrial Area,
 Jodhpur-342003 (Rajasthan).



5. Himachal Pradesh State Electricity Board Limited,

Vidyut Bhawan Kumar House Complex Building II Shimla-171 004.

6. Punjab State Power Corporation Limited,

The Mall, PSEB Head Office, Patiala - 147001.

7. Haryana Power Purchase Centre,

Shakti Bhawan, Sector-6, Panchkula-134109 (Haryana).

8. Jammu Kashmir Power Corporation Limited,

220/66/33 KV Gladni SS SLDC Building, Narwal, Jammu.

9. **BSES Yamuna Power Limited**,

B-Block, Shakti Kiran, Building. (Near Karkadooma Court), Karkadooma 2nd Floor, New Delhi-110092.

10. BSES Rajdhani Power Limited,

BSES Bhawan, Nehru Place, New Delhi.

11. Tata Power Delhi Distribution Limited,

33 KV Substation, Building Hudson Lane, Kingsway Camp North Delhi -110009.

12. Chandigarh Electricity Department,

Chandigarh Administration Sector -9, Chandigarh.

13. UttaraKhand Power Corporation Limited,

Urja Bhawan, Kanwali Road Dehradun.

14. North Central Railway,

Allahabad.

15. New Delhi Muncipal Council,

Palika Kendra, Sansad Marg, New Delhi-110002.

...Respondents

Parties present : Shri Vivek Kumar Singh, PGCIL

Shri Ranjeet Kumar Pandey, PGCIL

Shri Ashish Alankar, PGCIL



ORDER

The instant Petition has been filed by Power Grid Corporation of India Limited for truing up of the transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as "the 2019 Tariff Regulations") and for the determination of transmission tariff under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (hereinafter referred to as "the 2024 Tariff Regulations") for the 2024-29 tariff period in respect of the following assets "Combined Asset-I (Eastern Region) and Combined Asset-II (Northern Region)" (hereinafter jointly referred to as "the Combined Asset") under "Transmission System associated with TALA HEP East-North Interconnector and Northern Region Transmission System," an inter-regional asset between Northern Region and Eastern Region" (hereinafter referred to as "the transmission scheme").

- 2. The Petitioner has made the following prayers in this Petition:
 - "a) Approve the trued-up Transmission Tariff for 2019-24 block and transmission tariff for 2024-29 block for the asset covered under this petition, as per para 12 and 13 above.
 - b) Allow the petitioner to recover the shortfall or refund the excess Annual Fixed Charges, on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission as provided in Tariff Regulations, 2019 and Tariff Regulations, 2024 as per para 12 and 13 above for respective block.

Further it is submitted that deferred tax liability before 01.04.2009 shall be recoverable from the beneficiaries or long-term customers / DIC as the case may be, as and when the same is materialized as per Regulation 67 of Tariff regulations, 2019 and Regulation 89 of Tariff regulations, 2024. The petitioner may be allowed to recover the deferred tax liability materialized directly without making any application before the Hon'ble Commission as provided in the regulations.

- c) Approve the reimbursement of expenditure by the beneficiaries towards petition filing fee, and expenditure on publishing of notices in newspapers in terms of Regulation 94 (1) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, and other expenditure (if any) in relation to the filing of petition.
- d) Allow the petitioner to bill and recover RLDC fees & charges and Licensee fee, separately from the respondents in terms of Regulation 94 (3) and (4) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
- e) Allow the petitioner to bill and adjust impact on Interest on Loan due to change in Interest rate on account of floating rate of interest applicable during 2024-29 period, if any,



from the respondents.

- f) Allow the petitioner to file a separate petition before Hon'ble Commission for claiming the overall security expenses and consequential IOWC on that security expenses as mentioned at para 19 above.
- g) Allow the petitioner to file a separate petition before Hon'ble Commission for claiming the overall insurance expenses and consequential IOWC on that insurance expenses as mentioned at para 19 above.
- h) Allow the petitioner to file a separate petition before Hon'ble Commission for claiming the overall capital spares at the end of tariff block as per actual as mentioned at Para 19 above.
- i) Allow the petitioner to claim expenses of CTUIL borne by POWERGRID through a separate petition as mentioned at para 20 above.
- j) Allow the Petitioner to bill and recover GST on Transmission Charges separately from the respondents, if GST on transmission is levied at any rate in future. Further, any taxes including GST and duties including cess etc. imposed by any statutory/Govt./municipal authorities shall be allowed to be recovered from the beneficiaries.

and pass such other relief as Hon'ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice."

Background

- 3. The brief facts of the case are as follows:
 - (a) The Investment Approval (IA) for the transmission scheme was accorded by the Ministry of Home Affairs vide Memorandum dated 2.7.2003 at an estimated cost of ₹198070 lakh including an IDC of ₹21792 lakh based on 2nd quarter 2002 price level. The approval of the Revised Cost Estimates (RCE) of the transmission scheme was accorded by the Ministry of Power vide its letter dated 29.9.2005 at an estimated cost of ₹248388 lakhs, including an IDC of ₹14744.00 lakh based on 1st quarter 2005 price level.
 - (b) The scope of the transmission scheme as per IA is as under:
 - Asset-i: 400 kV Siliguri Sub-station (Ext), 400 kV Purnea Sub-station (extn)
 - Asset-ii: 400/220 kV, 315 MVA ICT at Purnea Sub-station
 - Asset-iii: 400/220 kV Muzaffarpur Sub-station excluding 2 nos. 400 kV bays at Muzaffarpur with line reactor for Muzaffarpur-Gorakhpur Transmission Line and ICT-II and extension of Muzaffarpur Sub-station (BSES) in Eastern Region
 - Asset-iv: 400/220 kV, 315 MVA ICT-II at Muzaffarpur Sub-station
 - Asset-v: 400 kV Bareilly Sub-station and 400 kV Mandaula Sub-station



- Asset-vi: 400 kV D/C Lucknow (POWERGRID)-Unnao (UPPCL) line with associated bays at both ends, 400 kV D/C Gorakhpur (POWERGRID)-Gorakhpur (UPPCL) line with bays at both ends, 2 Nos. 400 kV bays at Gorakhpur (POWRGRID) and 2 nos. 400 kV Lucknow (POWERGRID) for 400 kV D/C Gorakhpur-Lucknow line of POWERLINKS, 400/220 kV 315 MVA ICT at Lucknow with associated bays and 400/220 kV 315 MVA ICT-I at Gorakhpur (POWERGRID) with associated bays
- Asset-vii: LILO of one circuit of 400 kV D/C Ballabhgarh-Dadri Transmission line at Maharani Bagh GIS along with associated bays and 315 MVA 400/220/33 KV ICT-I at Maharani Bagh GIS along with associated bays,
- Asset-viii: 315 MVA 400/220/33 kV ICT-II at Maharani Bagh GIS along with associated bays
- Asset-ix: TCSC and 2 nos. 400 kV bays at Gorakhpur Sub-station associated with 400 kV Muzaffarpur-Gorakhpur line of POWERLINKS
- Asset-x: 2 nos. 400 kV bays at Muzaffarpur with line reactor associated with 400 kV Muzaffarpur-Gorakhpur line of POWERLINKS.
- (c) The details of assets covered under Combined Asset-I and Combined Asset-II with their dates of commercial operation are as under:

Asset No.	Asset Name	COD	Remarks
Combined Asset-I (Eastern Region)	Asset-i: 400 kV Siliguri Substation (Ext), 400 kV Purnea Sub-station (ext), Asset ii: 400/220 kV, 315 MVA ICT at Purnea Sub-station, Asset-iii: 400/220 kV Muzaffarpur Sub-station excluding 2 nos. 400 kV bays at Muzaffarpur with line reactor for Muzaffarpur-Gorakhpur Transmission Line and ICT-II and extension of Muzaffarpur Sub-station (BSES) in Eastern Region, Asset-iv: 400/220 kV, 315 MVA	01.05.2006 01.06.2006 01.09.2006	Notional COD: 01.06.2007
	ICT-II at Muzaffarpur Substation	01.06.2007	



Asset-vi: 400 kV D/C Lucknow (POWERGRID)-Unnao (UPPCL) line with associated bays at both ends, 400 kV D/C Gorakhpur (POWERGRID)-Gorakhpur (UPPCL) line with bays at both end, 2 Nos. 400 kV bays at Gorakhpur (POWRERID) for 400 kV D/C Gorakhpur-Lucknow line of POWERGRID) for 400 kV D/C Gorakhpur-Lucknow with associated bays and 400/220 kV 315 MVA ICT at Lucknow with associated bays and 400/220 kV 315 MVA ICT-I at Gorakhpur (POWERGRID) with associated bays, Asset-vii: LILO of one circuit of 400 kV D/C Ballabhgarh-Dadri Transmission line at Maharanibagh GIS along with associated bays and 315 MVA 400/220/33 kV ICT-I at Maharanibagh GIS along with associated bays, Asset-viii: 315 MVA 400/220/33 kV ICT-I at Maharanibagh GIS along with associated bays, Asset-viii: 315 MVA 400/220/33 kV ICT-II at Maharanibagh GIS along with associated bays, Asset-vii: TCSC and 2 nos. of 400 kV bays at Gorakhpur Substation associated with 400 kV Muzaffarpur-Gorakhpur line of POWERLINKS, Asset-x: 2 nos. of 400 kV bays at Muzaffarpur-Gorakhpur line of POWERLINKS, Asset-x: 2 nos. of 400 kV bays at Muzaffarpur with line reactor associated with 400 kV	Combined	Asset-v: 400 kV Bareilly Sub-	01.05.2006	Notional
(Northern Region) Asset-vi: 400 kV D/C Lucknow (POWERGRID)-Unnao (UPPCL) line with associated bays at both ends, 400 kV D/C Gorakhpur (POWERGRID)-Gorakhpur (UPPCL) line with bays at both end, 2 Nos. 400 kV bays at Gorakhpur (POWREGRID) for 400 kV bays at Gorakhpur-Lucknow line of POWERLINKS, 400/220 kV 315 MVA ICT at Lucknow with associated bays and 400/220 kV 315 MVA ICT-1 at Gorakhpur (POWERGRID) with associated bays, Asset-vii: LILO of one circuit of 400 kV D/C Ballabhgarh-Dadri Transmission line at Maharanibagh GIS along with associated bays and 315 MVA 400/220/33 kV ICT-1 at Maharanibagh GIS along with associated bays, Asset-viii: 315 MVA 400/220/33 kV ICT-II at Maharanibagh GIS along with associated bays, Asset-viii: TCSC and 2 nos. of 400 kV bays at Gorakhpur Substation associated with 400 kV Muzaffarpur-Gorakhpur line of POWERLINKS, Asset-x: 2 nos. of 400 kV bays at Muzaffarpur with line reactor associated with 400 kV	Asset-II	· · · · · · · · · · · · · · · · · · ·		COD.
Asset-vi: 400 kV D/C Lucknow (POWERGRID)-Unnao (UPPCL) line with associated bays at both ends, 400 kV D/C Gorakhpur (POWERGRID)-Gorakhpur (UPPCL) line with bays at both end, 2 Nos. 400 kV bays at Gorakhpur (POWRERID) for 400 kV D/C Gorakhpur-Lucknow line of POWERGRID) for 400 kV D/C Gorakhpur-Lucknow with associated bays and 400/220 kV 315 MVA ICT at Lucknow with associated bays and 400/220 kV 315 MVA ICT-I at Gorakhpur (POWERGRID) with associated bays, Asset-vii: LILO of one circuit of 400 kV D/C Ballabhgarh-Dadri Transmission line at Maharanibagh GIS along with associated bays and 315 MVA 400/220/33 kV ICT-I at Maharanibagh GIS along with associated bays, Asset-viii: 315 MVA 400/220/33 kV ICT-I at Maharanibagh GIS along with associated bays, Asset-viii: 315 MVA 400/220/33 kV ICT-II at Maharanibagh GIS along with associated bays, Asset-vii: TCSC and 2 nos. of 400 kV bays at Gorakhpur Substation associated with 400 kV Muzaffarpur-Gorakhpur line of POWERLINKS, Asset-x: 2 nos. of 400 kV bays at Muzaffarpur-Gorakhpur line of POWERLINKS, Asset-x: 2 nos. of 400 kV bays at Muzaffarpur-with line reactor associated with 400 kV	•	Sub-station,		
400 kV D/C Ballabhgarh-Dadri Transmission line at Maharanibagh GIS along with associated bays and 315 MVA 400/220/33 KV ICT-I at Maharanibagh GIS along with associated bays, Asset-viii: 315 MVA 400/220/33 kV ICT-II at Maharanibagh GIS along with associated bays, Asset-ix: TCSC and 2 nos. of 400 kV bays at Gorakhpur Substation associated with 400 kV Muzaffarpur-Gorakhpur line of POWERLINKS, Asset-x: 2 nos. of 400 kV bays at Muzaffarpur with line reactor associated with 400 kV	•	(POWERGRID)-Unnao (UPPCL) line with associated bays at both ends, 400 kV D/C Gorakhpur (POWERGRID)-Gorakhpur (UPPCL) line with bays at both end, 2 Nos. 400 kV bays at Gorakhpur (POWRGRID) and 2 nos. 400 kV Lucknow (POWERGRID) for 400 kV D/C Gorakhpur-Lucknow line of POWERLINKS, 400/220 kV 315 MVA ICT at Lucknow with associated bays and 400/220 kV 315 MVA ICT-I at Gorakhpur (POWERGRID) with	01.08.2006	01.10.2007
kV ICT-II at Maharanibagh GIS along with associated bays, Asset-ix: TCSC and 2 nos. of 400 kV bays at Gorakhpur Substation associated with 400 kV Muzaffarpur-Gorakhpur line of POWERLINKS, Asset-x: 2 nos. of 400 kV bays at Muzaffarpur with line reactor associated with 400 kV		400 kV D/C Ballabhgarh-Dadri Transmission line at Maharanibagh GIS along with associated bays and 315 MVA 400/220/33 KV ICT-I at Maharanibagh GIS along with	01.09.2007	
400 kV bays at Gorakhpur Substation associated with 400 kV Muzaffarpur-Gorakhpur line of POWERLINKS, Asset-x: 2 nos. of 400 kV bays at Muzaffarpur with line reactor associated with 400 kV		kV ICT-II at Maharanibagh GIS	01.10.2007	
Muzaffarpur with line reactor associated with 400 kV		400 kV bays at Gorakhpur Substation associated with 400 kV Muzaffarpur-Gorakhpur line	01.09.2006	
POWERLINKS		Muzaffarpur with line reactor associated with 400 kV Muzaffarpur-Gorakhpur line of	01.09.2006	

(d) The transmission tariff from COD to 31.3.2009 of Assets-i to iii was determined vide order dated 23.5.2008 in Petition No. 141/2007, and that of Assetiv from COD to 31.3.2009 was determined vide order dated 8.4.2009 in Petition No.



133/2008. The tariff for Assets-v and vi from respective CODs to 31.3.2009 was determined vide order dated 23.5.2008 in Petition No. 144/2007 and was revised vide order dated 22.7.2009 in Petition No. 75/2009 on account of Additional Capital Expenditure (ACE) during 2007-08 period. The tariff of Asset-vii and Asset-viii from their respective CODs to 31.3.2009 was determined vide order dated 20.4.2009 in Petition No. 129/2008. The transmission tariff of Assets-v to viii was revised vide order dated 24.5.2010 in Petition No. 311/2009 on account of ACE incurred during 2008-09.

- (e) The transmission tariff of Asset-ix and Asset-x from their respective CODs to 31.3.2009 was determined vide order dated 28.3.2008 in Petition No. 142/2007 and was revised vide order dated 27.8.2009 in Petition No. 77/2009 on account of ACE during 2007-08.
- (f) The tariff for Combined Asset-I (Eastern Region) consisting of Assets-i to iv and for Combined Asset-II (Northern Region) consisting of Assets-v to x for the 2009-14 period was allowed vide order dated 21.6.2011 in Petition No. 328/2010. The tariff for the 2009-14 period was trued up, and the tariff for the period from 1.4.2014 to 31.3.2019 was determined vide order dated 30.12.2015 in Petition No. 38/TT/2015.
- (g) Further, the Commission vide order dated 5.3.2021 in Petition No. 290/TT/2020 revised the transmission charges for Asset-i to Asset-x for 2004-2009 and 2009-2014 tariff periods, trued-up the transmission tariff for the 2014-19 period and determined the tariff for the 2019-24 tariff period.
- 4. The Respondents include Distribution Licensees, Power Departments and Transmission Licensees that receive transmission services from the Petitioner, primarily benefiting the Northern Region and Eastern Region.
- 5. The Petitioner has served a copy of the Petition on the Respondents, and notice



regarding the filing of this Petition has been published in the newspapers in accordance with Section 64 of the Electricity Act, 2003 (the Act). No comments or suggestions have been received from the general public in response to the aforesaid notices published in the newspapers by the Petitioner. None of the Respondents have filed any reply in the matter.

- 6. The hearing in the matter was held on 29.1.2025, and the order was reserved.
- 7. This order is issued considering the submissions made by the Petitioner in its Petition vide affidavits dated 29.7.2024 and 17.1.2025. None of the Respondents have filed any reply in the matter.
- 8. Having heard the Petitioner's representative and perused the material available on record, we proceed to dispose of the Petition.

TRUING-UP OF ANNUAL FIXED CHARGES FOR THE 2019-24 TARIFF PERIOD

9. The Petitioner has claimed the following transmission charges in respect of the Combined Asset-I and Combined Asset-II for the 2019-24 tariff period.

(₹ in lakh)

Combined Asset-I (Eastern Region)							
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24		
Depreciation	982.75	332.63	332.64	332.63	332.64		
Interest on Loan	82.21	35.47	21.31	29.64	22.34		
Return on Equity	995.49	995.49	995.49	995.49	995.49		
Interest on Working Capital	75.70	62.40	59.42	61.00	71.34		
O&M Expenses	1026.11	1062.43	1099.76	1138.66	1178.01		
Total	3162.26	2488.42	2508.62	2557.42	2599.82		

Combined Asset-II (Northern Region)									
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
Depreciation	2971.34	911.51	911.51	911.51	911.52				
Interest on Loan	341.73	176.67	119.63	161.59	177.93				
Return on Equity	3177.54	3177.54	3177.54	3177.54	3177.54				
Interest on Working Capital	177.54	137.26	129.77	132.96	155.28				
O&M Expenses	1834.22	1899.08	1965.81	2035.22	2105.70				
Total	8502.37	6302.06	6304.26	6481.82	6527.97				



10. The Petitioner has claimed the following Interest on Working Capital (IWC) in respect of the Combined Asset-I and Combined Asset-II for the 2019-24 tariff period:

(₹ in lakh)

Combined Asset-I (Eastern Region)								
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24			
O&M Expenses	85.51	88.54	91.65	94.89	98.17			
Maintenance Spares	153.92	159.36	164.96	170.80	176.70			
Receivables	388.80	306.79	309.28	315.30	319.65			
Total Working Capital	628.23	554.69	565.89	580.99	594.52			
Rate of Interest (in %)	12.05	11.25	10.50	10.50	12.00			
Interest on Working Capital	75.70	62.40	59.42	61.00	71.34			

(₹ in lakh)

Combined Asset-II (Northern Region)								
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24			
O&M Expenses	152.85	158.26	163.82	169.60	175.48			
Maintenance Spares	275.13	284.86	294.87	305.28	315.86			
Receivables	1045.37	776.97	777.24	791.36	802.62			
Total Working Capital	1473.35	1220.09	1235.93	1266.24	1293.96			
Rate of Interest (in %)	12.05	11.25	10.50	10.50	12.00			
Interest on Working Capital	177.54	137.26	129.77	132.96	155.28			

Capital Cost for the 2019-24 Tariff Period

- 11. The Commission, vide order dated 5.3.2021 in Petition No. 290/TT/2020, trued-up the tariff for the 2014-19 period and allowed the tariff for the 2019-24 tariff period. The capital cost of ₹18872.09 lakh and ₹57877.89 has been approved by the Commission for the Combined Asset-I and Combined Asset-II, respectively, as on 5.3.2021 in Petition No. 290/TT/2020, and the same has been considered as the opening capital cost as on 1.4.2019 for the purpose of truing-up of transmission tariff for the 2019-24 period in accordance with Regulation 19 of the 2019 Tariff Regulations in the instant Petition.
- 12. The Petitioner has not claimed Additional Capital Expenditure (ACE) for the 2019-24 tariff period for the Combined Asset-I and Combined Asset-II.
- 13. We have considered the submissions of the Petitioner. The capital cost claimed by the Petitioner as on 31.3.2024 is allowed ₹18872.09 lakh and ₹57877.89 lakh for Combined



Asset-I and Combined Asset-II, respectively. The details of the capital cost allowed for Combined Asset-I and Combined Asset-II are as under:

Combined Asset - I

(₹ in lakh)

Capital cost as on 1.4.2019	ACE during 2019-24 tariff block	Capital cost as on 31.3.2024
18872.09	0.00	18872.09

Combined Asset - II

(₹ in lakh)

Capital cost as on 1.4.2019	ACE during 2019-24 tariff block	Capital cost as on 31.3.2024
57877.89	0.00	57877.89

Debt-Equity Ratio

14. The details of the debt-equity ratio considered and allowed under Regulation 18 of the 2019 Tariff Regulations for computation of tariff of the Combined Asset-I and Combined Asset-II during the 2019-24 tariff period are as follows:

Combined Asset-I (Eastern Region)							
Funding	Capital Cost	Capital Cost as on 1.4.2019 Capital Cost as on 31.3.2024					
	(₹ in lakh)	(in %)	(₹ in lakh)	(in %)			
Debt	13571.86	71.91	13571.86	71.91			
Equity	5300.23	28.09	5300.23	28.09			
Total	18872.09	100.00	18872.09	100.00			

	Combined Asset-II (Northern Region)								
Funding	Capital Cost	as on 1.4.2019	Capital Cost as on 31.3.2024						
	(₹ in lakh)	(₹ in lakh) (in %)		(in %)					
Debt	40959.89	70.77	40959.89	70.77					
Equity	16918.00	29.23	16918.00	29.23					
Total	57877.89	100.00	57877.89	100.00					

Depreciation

15. The depreciation has been worked out considering the admitted capital expenditure as on 1.4.2019 and thereafter up to 31.3.2024. The Weighted Average Rate of Depreciation (WAROD) has been worked out for the Combined Asset-I and Combined Asset-II as per



the rates of depreciation specified in Regulation 33 of the 2019 Tariff Regulations. Since both the combined assets will be completing 12 years as on 31.3.2020, the depreciation for 2019-20 has been calculated considering WAROD, and the depreciation for the period 2020-24 has been calculated by spreading the balance depreciable value of ₹4324.16 lakh for Combined Asset-I and ₹15495.73 lakh for Asset-II as on 1.4.2020 for the remaining useful life of the Combined Asset-I and Combined Asset-II in accordance with the 2019 Tariff Regulations.

16. The depreciation allowed for the Combined Asset-I and Combined Asset-II for the 2019-2024 tariff period is as follows:

	Combined	Asset-I (Ea	astern Regi	on)		,
	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Α	Opening Capital Cost	18872.09	18872.09	18872.09	18872.09	18872.09
В	Addition during the year 2019-24 due to ACE	0	0	0	0	0
С	Closing Capital Cost (A+B)	18872.09	18872.09	18872.09	18872.09	18872.09
D	Average Capital Cost (A+C)/2	18872.09	18872.09	18872.09	18872.09	18872.09
E	Average Capital Cost (90% depreciable assets)	18689.70	18689.70	18689.70	18689.70	18689.70
F	Average Capital Cost (100% depreciable assets)	0.00	0.00	0.00		
G	Depreciable value (excluding IT equipment and software) (E*90%)	16820.73	16820.73	16820.73	16820.73	16820.73
Н	Depreciable value of IT equipment and software (F*100%)	0.00	0.00	0.00	0.00	0.00
I	Total Depreciable Value (G+H)	16820.73	16820.73	16820.73	16820.73	16820.73
J	Weighted average rate of Depreciation (WAROD) (in %)	5.2074		Spread	d- Over	
K	Lapsed useful life at the beginning of the year (Year)	11	12	13	14	15
L	Balance useful life at the beginning of the year (Year)	14	13	12	11	10
M	Depreciation during the year (D*J)	982.75	332.63	332.63	332.63	332.63
N	Cumulative Depreciation at the end of the year	12496.57	12829.19	13161.82	13494.45	13827.08
0	Remaining Aggregate Depreciable Value at the end of the year	4324.16	3991.54	3658.91	3326.28	2993.65



	Combined .	Asset-II (Nor	thern Regi	on)		
SI. No.	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Α	Opening Capital Cost	57877.89	57877.89	57877.89	57877.89	57877.89
В	Addition during the year 2019-24 due to ACE	0	0	0	0	0
С	Closing Capital Cost (A+B)	57877.89	57877.89	57877.89	57877.89	57877.89
D	Average Capital Cost (A+C)/2	57877.89	57877.89	57877.89	57877.89	57877.89
E	Average Capital Cost (90% depreciable assets)	57529.40	57529.40	57529.40	57529.40	57529.40
F	Average Capital Cost (100% depreciable assets)	0.00	0.00	0.00	0.00	0.00
G	Depreciable value (excluding IT equipment and software) (E*90%)	51776.46	51776.46	51776.46	51776.46	51776.46
Н	Depreciable value of IT equipment and software (F*100%)	0.00	0.00	0.00	0.00	0.00
I	Total Depreciable Value (G+H)	51776.46	51776.46	51776.46	51776.46	51776.46
J	Weighted average rate of Depreciation (WAROD) (in %)	5.1338		Spread	d- Over	
K	Lapsed useful life at the beginning of the year (Year)	11	12	13	14	15
L	Balance useful life at the beginning of the year (Year)	18	17	16	15	14
M	Depreciation during the year (D*J)	2971.33	911.51	911.51	911.51	911.51
N	Cumulative Depreciation at the end of the year	36280.73	37192.25	38103.76	39015.27	39926.79
0	Remaining Aggregate Depreciable Value at the end of the year(I-N)	15495.73	14584.21	13672.70	12761.19	11849.67

17. The details of depreciation allowed vide order dated 5.3.2021 in Petition No. 290/TT/2020, depreciation claimed in the instant Petition, and trued-up depreciation allowed for the Combined Asset in the instant order are as follows:

Combined Asset-I (Eastern Region)							
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24		
Allowed vide order dated 5.3.2021 in Petition No. 290/TT/2020	982.75	332.63	332.63	332.63	332.63		
Claimed by the Petitioner in the							
instant Petition	982.75	332.63	332.64	332.63	332.64		
Allowed after truing-up in this order	982.75	332.63	332.63	332.63	332.63		

(₹ in lakh)

Combined Asset-II (Northern Region)							
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24		
Allowed vide order dated 5.3.2021 in	2971.33	911.51	911.51	911.51	911.51		
Petition No. 290/TT/2020							
Claimed by the Petitioner in the							
instant Petition	2971.34	911.51	911.51	911.51	911.52		
Allowed after truing-up in this order	2971.33	911.51	911.51	911.51	911.51		

Interest on Loan (IoL)

18. The Petitioner has claimed the Weighted Average Rate of Interest (WAROI) on loans based on its actual loan portfolio, and the rate of interest prevailed. Interest on Loan (IOL) has been calculated based on the actual interest rate submitted by the Petitioner in accordance with Regulation 32 of the 2019 Tariff Regulations. The trued-up IOL allowed in respect of the Combined Asset-I and Combined Asset-II is as follows:

(₹ in lakh)

	Combined Asset-I (Eastern Region)						
	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24	
Α	Gross Normative Loan	13571.86	13571.86	13571.86	13571.86	13571.86	
В	Cumulative Repayments up	11112.59	12095.34	12427.96	12760.59	13093.22	
	to Previous Year						
С	Net Loan-Opening (A-B)	2459.27	1476.52	1143.90	811.27	478.64	
D	Addition due to ACE	0.00	0.00	0.00	0.00	0.00	
Е	Repayment during the year	982.75	332.63	332.63	332.63	332.63	
F	Net Loan-Closing (C+D-E)	1476.52	1143.90	811.27	478.64	146.01	
G	Average Loan (C+F)/2	1967.90	1310.21	977.58	644.95	312.33	
Н	Weighted Average Rate of	4.1778	2.7069	2.1795	4.5960	7.1518	
	Interest on Loan (in %)						
I	Interest on Loan (G*H)	82.21	35.47	21.31	29.64	22.34	

(₹ in lakh)

	Combined Asset-II (Northern Region)							
	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24		
Α	Gross Normative Loan	40959.89	40959.89	40959.89	40959.89	40959.89		
В	Cumulative Repayments up to Previous Year	32317.51	35288.84	36200.36	37111.87	38023.38		
С	Net Loan-Opening (A-B)	8642.38	5671.05	4759.53	3848.02	2936.51		
D	Addition due to ACE	0.00	0.00	0.00	0.00	0.00		
Е	Repayment during the year	2971.33	911.51	911.51	911.51	911.51		
F	Net Loan-Closing (C+D-E)	5671.05	4759.53	3848.02	2936.51	2024.99		
G	Average Loan (C+F)/2	7156.71	5215.29	4303.78	3392.26	2480.75		
Н	Weighted Average Rate of Interest on Loan (in %)	4.7749	3.3875	2.7797	4.7635	7.1699		
I	Interest on Loan (G*H)	341.73	176.67	119.63	161.59	177.87		

19. The details of the IoL allowed vide order dated 5.3.2021 in Petition No.



290/TT/2020, lol claimed in the instant Petition, and trued-up loL allowed for the Combined Asset-I and Combined Asset-II in the instant order are as follows:

(₹ in lakh)

Combined Asset-I (Eastern Region)							
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24		
Allowed vide order dated 5.3.2021 in	92.01	61.40	45.60	28.18	13.65		
Petition No. 290/TT/2020.							
Claimed by the Petitioner in the							
instant Petition.	82.21	35.47	21.31	29.64	22.34		
Allowed after truing-up in this order.	82.21	35.47	21.31	29.64	22.34		

(₹ in lakh)

Combined Asset-II (Northern Region)								
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24			
Allowed vide order dated 5.3.2021 in	371.45	269.50	214.60	155.02	114.58			
Petition No. 290/TT/2020.								
Claimed by the Petitioner in the								
instant Petition.	341.73	176.67	119.63	161.59	177.93			
Allowed after truing-up in this order.	341.73	176.67	119.63	161.59	177.87			

Return on Equity (RoE)

- 20. The Petitioner has submitted that its Income Tax Assessment has been completed, and assessment orders have been issued by the Income Tax Department for FY 2019-20 and FY 2020-21, and the income has been assessed under MAT [115JB of the Income Tax Act, 1961 (IT Act, 1961)]. The Petitioner has further submitted that the Income Tax Returns (ITRs) have been filed for FY 2021-22, 2022-23, and FY 2023-24. (submitted in Petition No. 401/TT/2024).
- 21. The Petitioner has also submitted that it is liable to pay income tax at MAT rates (17.472, i.e., 15% Income Tax + 12% Surcharge on Income Tax + 4% Health and Education Cess on Income Tax and Surcharge) and has claimed the following effective tax rates for the 2019-24 tariff period:

Year	Claimed effective tax rate (in %)	Grossed up RoE (in %) [(Base Rate)/(1-t)]
2019-20	17.472	18.782
2020-21	17.472	18.782
2021-22	17.472	18.782
2022-23	17.472	18.782
2023-24	17.472	18.782



22. We have considered the Petitioner's submissions and have also gone through the record. We observe that the entities covered under the MAT regime are paying Income Tax as per the MAT rates notified for the respective financial year under the IT Act, 1961, which is levied on the book profit of the entity computed as per Section 115 JB of the IT Act, 1961. Section 115 JB (2) defines book profit as net profit in the Statement of Profit and Loss prepared in accordance with Schedule-II of the Companies Act, 2013, subject to some additions and deductions as mentioned in the IT Act, 1961. Since the Petitioner has been paying the MAT rates of the respective financial year, the notified MAT rates for the respective financial year shall be considered as an effective tax rate for the purpose of grossing up the RoE for truing up the 2019-24 tariff period in terms of the provisions of the 2019 Tariff Regulations. The interest imposed on any additional income tax demand as per the Assessment Order of the Income Tax Authorities shall be considered on the actual payment. However, the penalty (for default on the part of the Assessee), if any, imposed shall not be considered for the purpose of grossing up the rate of RoE. Any under-recovery or over-recovery of the grossed-up rates on the RoE after truing up shall be recovered or refunded to the beneficiaries or the long-term customers, as the case may be, on a yearto-year basis. Therefore, the following effective tax rate based on the notified MAT rates are considered for the purpose of grossing up the rate of RoE:

Year	Notified MAT rates (in %) (inclusive of surcharge & cess)	Effective tax (in %)	Base rate of RoE (in %)	Grossed-up RoE [(Base Rate)/(1-t)] (in%)
2019-20	17.472	17.472	15.500	18.782
2020-21	17.472	17.472	15.500	18.782
2021-22	17.472	17.472	15.500	18.782
2022-23	17.472	17.472	15.500	18.782
2023-24	17.472	17.472	15.500	18.782

23. Accordingly, the trued-up RoE allowed in respect of the Combined Asset-I and Combined Asset-II for the 2019-24 tariff period is as follows:



(₹ in lakh)

	Combined Asset-I (Eastern Region)									
SI.	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
No.										
Α	Opening Equity	5300.23	5300.23	5300.23	5300.23	5300.23				
В	Addition due to ACE	0.00	0.00	0.00	0.00	0.00				
С	Closing Equity (A+B)	5300.23	5300.23	5300.23	5300.23	5300.23				
D	Average Equity (A+C)/2	5300.23	5300.23	5300.23	5300.23	5300.23				
Е	Return on Equity (Base Rate) (%)	15.500	15.500	15.500	15.500	15.500				
F	Tax Rate applicable (%)	17.472	17.472	17.472	17.472	17.472				
G	Rate of Return on Equity (%)	18.782	18.782	18.782	18.782	18.782				
Н	Return on Equity (D*G)	995.49	995.49	995.49	995.49	995.49				

(₹ in lakh)

	Combined Asset-II (Northern Region)								
SI.	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24			
No.									
Α	Opening Equity	16918.00	16918.00	16918.00	16918.00	16918.00			
В	Addition due to ACE	0.00	0.00	0.00	0.00	0.00			
С	Closing Equity (A+B)	16918.00	16918.00	16918.00	16918.00	16918.00			
D	Average Equity (A+C)/2	16918.00	16918.00	16918.00	16918.00	16918.00			
E	Return on Equity (Base Rate) (%)	15.500	15.500	15.500	15.500	15.500			
F	Tax Rate applicable (%)	17.472	17.472	17.472	17.472	17.472			
G	Rate of Return on Equity (%)	18.782	18.782	18.782	18.782	18.782			
Н	Return on Equity (D*G)	3177.54	3177.54	3177.54	3177.54	3177.54			

24. The details of the RoE allowed vide order dated 5.3.2021 in Petition No. 290/TT/2020, RoE claimed in the instant Petition, and trued-up RoE allowed for the Combined Asset-I and Combined Asset-II in the instant order are as follows:

(₹ in lakh)

Combined Asset-I (Eastern Region)							
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24		
Allowed vide order dated 5.3.2021 in	995.49	995.49	995.49	995.49	995.49		
Petition No. 290/TT/2020.							
Claimed by the Petitioner in the							
instant Petition.	995.49	995.49	995.49	995.49	995.49		
Allowed after truing-up in this order.	995.49	995.49	995.49	995.49	995.49		

Combined Asset-II (Northern Region)								
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24			
Allowed vide order dated 5.3.2021 in Petition No. 290/TT/2020.	3177.54	3177.54	3177.54	3177.54	3177.54			
Claimed by the Petitioner in the								
instant Petition.	3177.54	3177.54	3177.54	3177.54	3177.54			
Allowed after truing-up in this order.	3177.54	3177.54	3177.54	3177.54	3177.54			



Operation & Maintenance Expenses (O&M Expenses)

25. The Commission vide order dated 5.3.2021 in Petition No. 290/TT/2020 has allowed the following O&M Expenses:

(₹ in lakh)

Combined Asset-I (Eastern Region)								
Particulars	Particulars 2019-20 2020-21 2021-22 2022-23 2023-24							
O&M Expenses	1026.11	1062.43	1099.76	1138.66	1178.01			

(₹ in lakh)

Combined Asset-II (Northern Region)							
Particulars 2019-20 2020-21 2021-22 2022-23 2023-24							
O&M Expenses	1834.22	1899.08	1965.80	2035.22	2105.69		

26. The Petitioner, in the instant true-up Petition, has claimed the following O&M Expenses:

(₹ in lakh)

Combined Asset-I (Eastern Region)							
Particulars	Particulars 2019-20 2020-21 2021-22 2022-23 2						
O&M Expenses	1026.11	1062.43	1099.76	1138.66	1178.01		

(₹ in lakh)

	Combined Asset-II (Northern Region)						
Particulars	2019-20 2020-21 2021-22 2022-23 2023-24						
O&M Expenses	1834.22	1899.08	1965.81	2035.22	2105.70		

27. We have considered the submission of the Petitioner. The O&M Expenses for the Combined Asset-I and Combined Asset-II are allowed as per the norms specified in the 2019 Tariff Regulations, and the same are as follows:

(₹ in lakh)

Combined Asset-I (Eastern Region)								
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24			

Substations: 400 kV Bays (Total bays: 20 Nos)

400 kV Muzaffarpur Substation:

2 nos. of 400 kV Bays, 2 nos. of 400 kV bays for SLR, 2 Nos. of 400 kV ICT-I&II bays, 1 no of 400 kV Bus Rector bay

400 kV New Purnea Substation:

2 nos. of 400 kV Bays, 1 no 400 kV ICT-II bay, 2 Nos. of 400 kV Bays of Siliguri, 2 Nos. of 400 kV SLR bays, 4 nos. of 400 kV bays for 40% FSC on Purnea-Muzafarpur transmission line

400 kV New Siliguri Substation:



2 nos. of 400 kV Bay-III and IV					
Norms as per regulation (Rs. Per	32.15	33.28	34.45	35.66	36.91
Вау)					
O&M Expenses	643	665.6	689	713.2	738.2

Substations: 220 kV Bays (Total bays: 7 Nos)

- 4 Nos. of 220 kV Bays including **ICT Bays** Muzaffarpur Substation
- 1 No. 220 kV Bay including ICT Bays at Purnea Substation,
- 2 Nos. 220 kV Bay, including ICT Bays at Kanti Substation,

Norms as per Regulation (Rs. Per	22.51	23.30	24.12	24.96	25.84
Вау)					
O&M Expenses	157.57	163.1	168.84	174.72	180.88

Substations: ICTs

2 Nos. 400 kV, 315 MVA ICT at Muzaffarpur Substation,

Norms as per Regulation (Rs. Per MVA)	0.358	0.371	0.384	0.394	0.411
O&M Expenses	225.54	233.73	241.92	250.74	258.93
Total O&M expenses allowed	1026.11	1062.43	1099.76	1138.66	1178.01

(₹ in lakh)

Combined Asset-II (Northern Region)									
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
T D/O /T									

Transmission Lines: D/C (Twin)

Gorakhpur – Gorakhpur Line: (Line length: 4 5.940 km)

400 kV D/C Lucknow PG Unnao UPPCL: (Line length: 73.830 km)

LILO of One Ckt of 400 kV Dadri Ballabhgarh at Maharani Bagh: (Line length:30.848 km)

(Total line length: 150.618 km)

Norms as per regulation (Rs. Per	0.881	0.912	0.944	0.977	1.011
Km)					
O&M Expenses	132.69	137.36	142.18	147.15	152.27

Substations: 400 kV Bays (Total Bays: 34 Nos)

- 4 nos. of associated bays for 400 kV D/C Gorakhpur-Gorakhpur
- 4 nos. of associated bays for 400 kV D/C Lucknow-Unnao (UPPCL)
- 2 nos. of associated bays for LILO of one circuit of 400 kV Dadri-Ballbgarh at Maharani Bagh
- 4 nos. of Associated bays for POWERLINKS: 400 kV D/C Bareilly-Mandola line
- 6 nos. of associated bays for POWERLINKS: 400 kV D/C Gorakhpur-Lucknow line and SLR at Gorakhpur end
 - 6 nos. of associated bays for POWERLINKS: 400 kV D/C Muzzafarpur Gorakhpur line and



SLR at Gorakhpur end

4 nos. of bays for TCSC at Gorakhpur (PG) Substation for Muzzafarpur feeders

1 no. of 400 kV ICT bay at Gorakhpur

1 no. of 400 kV ICT bay at Lucknow

2 nos. of 400 kV ICT bays at Maharani Bagh

Norms as per Regulation (Rs. Per	32.15	33.28	34.45	35.66	36.91
Вау)					
O&M Expenses	1093.10	1131.52	1171.3	1212.44	1254.94

Substations: 220 kV Bays

3 Nos. 220 kV Bay, including ICT Bays at Gorakhpur Substation,

3 Nos. 220 kV Bay, including **ICT Bays** at Lucknow Substation,

6 Nos. 220 kV Bay, including ICT Bays at Maharani Bagh Substation

Norms as per Regulation (Rs. Per Bay)	22.51	23.30	24.12	24.96	25.84
O&M Expenses	270.12	279.6	289.44	299.52	310.08

Substations: ICTs

2 No. 400 kV, 315 MVA ICT at Maharani Bagh Substation,

1 No. 400 kV, 315 MVA ICT at Gorakhpur Substation,

Norms as per Regulation (Rs. Per MVA)	0.358	0.371	0.384	0.398	0.411
O&M expenses	338.31	350.59	362.88	376.11	388.39
Total Normative O&M expenses	1834.22	1899.08	1965.80	2035.22	2105.69

28. The details of O&M Expenses allowed vide order dated 5.3.2021 in Petition No. 290/TT/2020, O&M Expenses claimed in the instant Petition, and trued-up O&M Expenses allowed in the instant order in respect of the Combined Asset-I and Combined Asset-II are as follows:

Combined Asset-I (Eastern Region)										
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24					
Approved vide order dated 5.3.2021 in Petition No. 290/TT/2020	1026.11	1062.43	1099.76	1138.66	1178.01					
As claimed by the Petitioner in the instant petition	1026.11	1062.43	1099.76	1138.66	1178.01					
Allowed in the instant true-up Petition	1026.11	1062.43	1099.76	1138.66	1178.01					



(₹ in lakh)

Combined Asset-II (Northern Region)										
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24					
Approved vide order dated	1834.22	1899.08	1965.80	2035.22	2105.69					
5.3.2021 in Petition No.										
290/TT/2020										
As claimed by the Petitioner in	1834.22	1899.08	1965.81	2035.22	2105.70					
the instant petition.										
Allowed in the instant true-up	1834.22	1899.08	1965.80	2035.22	2105.69					
Petition										

Interest on Working Capital (IWC)

- 29. IWC has been worked out in accordance with Regulation 34 of the 2019 Tariff Regulations. The Rate of Interest (ROI) considered is 12.05% (SBI 1-year MCLR applicable as on 1.4.2019 of 8.55% plus 350 basis points) for FY 2019-20, 11.25% (SBI 1-year MCLR applicable as on 1.4.2020 of 7.75% plus 350 basis points) for FY 2020-21, 10.50% (SBI 1-year MCLR applicable as on 1.4.2021 of 7.00% plus 350 basis points) for FY 2021-22 and FY 2022-23 and 12.00% (SBI 1 year MCLR applicable as on 1.4.2023 of 8.50% plus 350 basis points) for FY 2023-24.
- 30. The components of the working capital and interest allowed thereon for the Combined Asset-I and Combined Asset-II for 2019-24 are as follows:

	Combined Asset-I (Eastern Region)									
SI. No.	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
A	Working Capital for O&M Expenses (O&M Expenses for one month)	85.51	88.54	91.65	94.89	98.17				
В	Working Capital for Maintenance Spares (15% of O&M Expenses)	153.92	159.36	164.96	170.80	176.70				
С	Working Capital for Receivables (Equivalent to 45 days of annual fixed cost /annual transmission charges)	388.80	306.79	309.28	315.30	319.65				
D	Total Working Capital (A+B+C)	628.23	554.69	565.89	580.99	594.52				
E	Rate of Interest for working capital (in %)	12.05	11.25	10.50	10.50	12.00				
F	Interest on working capital (D*E)	75.70	62.40	59.42	61.00	71.34				



	Combined	d Asset-II (N	Northern Re	egion)		
SI. No.	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
A	Working Capital for O&M Expenses (O&M Expenses for one month)	152.85	158.26	163.82	169.60	175.47
В	Working Capital for Maintenance Spares (15% of O&M Expenses)	275.13	284.86	294.87	305.28	315.85
С	Working Capital for Receivables (Equivalent to 45 days of annual fixed cost /annual transmission charges)	1045.37	776.97	777.24	791.36	802.61
D	Total Working Capital (A+B+C)	1473.36	1220.08	1235.93	1266.25	1293.94
E	Rate of Interest for working capital (in %)	12.05	11.25	10.50	10.50	12.00
F	Interest on working capital (D*E)	177.54	137.26	129.77	132.96	155.27

31. The details of the IWC allowed vide order dated 5.3.2021 in Petition No. 290/TT/2020, IWC claimed in the instant Petition, and trued-up IWC allowed for the Combined Asset-I and Combined Asset-II in the instant order are as follows:

(₹ in lakh)

Combined Asset-I (Eastern Region)									
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
Allowed vide order dated 5.3.2021	75.85	62.77	64.06	65.40	66.70				
in Petition No. 290/TT/2020.									
Claimed by the Petitioner in the	75.70	62.40	59.42	61.00	71.34				
instant Petition.									
Allowed after truing-up in this	75.70	62.40	59.42	61.00	71.34				
order.									

(₹ in lakh)

Combined Asset-II (Northern Region)									
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
Allowed vide order dated 5.3.2021	177.99	138.57	140.51	142.49	144.54				
in Petition No. 290/TT/2020.									
Claimed by the Petitioner in the	177.54	137.26	129.77	132.96	155.28				
instant Petition.									
Allowed after truing-up in this	177.54	137.26	129.77	132.96	155.27				
order.									

Trued-up Annual Fixed Charges for the 2019-24 Tariff Period

32. Accordingly, the annual fixed charges allowed after truing-up for the 2019-24 tariff



period in respect of the Combined Asset-I and Combined Asset-II are as follows:

(₹ in lakh)

Combined Asset-I (Eastern Region)									
Particulars	2019-20	2022-21	2021-22	2022-23	2023-24				
Depreciation	982.75	332.63	332.63	332.63	332.63				
Interest on Loan	82.21	35.47	21.31	29.64	22.34				
Return on Equity	995.49	995.49	995.49	995.49	995.49				
O&M Expenses	1026.11	1062.43	1099.76	1138.66	1178.01				
Interest on Working Capital	75.70	62.40	59.42	61.00	71.34				
Total	3162.26	2488.42	2508.61	2557.42	2599.81				

(₹ in lakh)

Combined Asset-II (Northern Region)										
Particulars	2019-20	2022-21	2021-22	2022-23	2023-24					
Depreciation	2971.33	911.51	911.51	911.51	911.51					
Interest on Loan	341.73	176.67	119.63	161.59	177.87					
Return on Equity	3177.54	3177.54	3177.54	3177.54	3177.54					
O&M Expenses	1834.22	1899.08	1965.80	2035.22	2105.69					
Interest on Working	177.54	137.26	129.77	132.96	155.27					
Capital										
Total	8502.36	6302.06	6304.25	6418.82	6527.88					

33. The details of annual transmission charges allowed vide order dated 5.3.2021 in Petition No. 290/TT/2020, annual transmission charges claimed in the instant Petition, and trued-up annual transmission charges allowed in the instant order in respect of the Combined Asset-I and Combined Asset-II are as follows:

(₹ in lakh)

Combined Asset-I (Eastern Region)									
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
Allowed vide order dated 5.3.2021 in	3172.20	2514.71	2537.54	2560.36	2586.47				
Petition No. 290/TT/2020.									
Claimed by the Petitioner in the	3162.26	2488.42	2508.62	2557.42	2599.82				
instant Petition.									
Allowed after truing-up in this order.	3162.26	2488.42	2508.61	2557.42	2599.81				

Combined Asset-II (Northern Region)									
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24				
Allowed vide order dated 5.3.2021 in Petition No. 290/TT/2020.	8532.53	6396.20	6409.96	6421.79	6453.86				
Claimed by the Petitioner in the instant Petition.	8502.37	6302.06	6304.26	6418.82	6527.97				
Allowed after truing-up in this order.	8502.36	6302.06	6304.25	6418.82	6527.88				



DETERMINATION OF ANNUAL FIXED CHARGES FOR THE 2024-29 TARIFF PERIOD

34. The Petitioner has claimed the following transmission charges in respect of the Combined Asset-I and Combined Asset-II for the 2024-29 tariff period:

(₹ in lakh)

Combined Asset-I (Eastern Region)									
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29				
Depreciation	332.63	332.64	332.61	332.64	332.61				
Interest on Loan	5.55	0.00	0.00	0.00	0.00				
Return on Equity	995.49	995.49	995.49	995.49	995.49				
Interest on Working Capital	62.75	64.93	67.28	69.67	72.43				
O&M Expenses	995.98	1048.48	1103.05	1160.78	1222.51				
Total	2392.40	2441.54	2498.43	2558.58	2623.04				

(₹ in lakh)

Combined Asset-II (Northern Region)								
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29			
Depreciation	911.51	911.53	911.50	911.51	911.51			
Interest on Loan	118.83	49.53	7.41	0.00				
Return on Equity	3177.54	3177.54	3177.54	3177.54	3177.54			
Interest on Working Capital	133.96	136.68	139.96	143.74	148.39			
O&M Expenses	1655.53	1742.60	1833.53	1929.62	2031.68			
Total	5997.36	6017.88	6069.94	6162.43	6269.11			

35. The Petitioner has claimed the following IWC in respect of the Combined Asset-I and Combined Asset-II for the 2024-29 tariff period:

(₹ in lakh)

Combined Asset-I (Eastern Region)								
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29			
O&M Expenses	83.00	87.37	91.92	96.73	101.88			
Maintenance Spares	149.40	157.27	165.46	174.12	183.38			
Receivables	294.95	301.01	308.03	314.58	323.39			
Total Working Capital	527.35	545.65	565.41	585.43	608.65			
Rate of Interest (in %)	11.90	11.90	11.90	11.90	11.90			
Interest on Working Capital	62.75	64.93	67.28	69.67	72.43			

Combined Asset-II (Northern Region)							
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29		
O&M Expenses	137.96	145.22	152.79	160.80	169.31		
Maintenance Spares	248.33	261.39	275.03	289.44	304.75		
Receivables	739.40	741.93	748.35	757.67	772.91		
Total Working Capital	1125.69	1148.54	1176.17	1207.91	1246.97		
Rate of Interest (in %)	11.90	11.90	11.90	11.90	11.90		
Interest on Working Capital	133.96	136.68	139.96	143.74	148.39		



Capital Cost

- 36. Regulation 19 of the 2024 Tariff Regulations provides as follows:
 - **"19. Capital Cost:** (1) The Capital cost of the generating station or the transmission system, as the case may be, as determined by the Commission after prudence checks in accordance with these regulations shall form the basis for the determination of tariff for existing and new projects.
 - (2) The Capital Cost of a new project shall include the following:
 - (a) The expenditure incurred or projected to be incurred up to the date of commercial operation of the project;
 - (b) Interest during construction and financing charges, on the loans (i) being equal to 70% of the funds deployed and, in the event actual equity is in excess of 30% on a pari-passu basis, by treating the excess equity over and above 30% of the funds deployed as a normative loan, or (ii) being equal to the actual amount of the loan in the event of actual equity being less than 30% of the funds deployed;
 - (c) Any gain or loss on account of foreign exchange risk variation pertaining to the loan amount availed during the construction period;
 - (d) Interest during construction and incidental expenditure during construction as computed in accordance with these regulations;
 - (e) Capitalised initial spares subject to the ceiling rates in accordance with these regulations;
 - (f) Expenditure on account of additional capitalization and de-capitalisation determined in accordance with these regulations;
 - (g) Adjustment of revenue due to the sale of infirm power in excess of fuel cost prior to the date of commercial operation as specified under Regulation 6 of these regulations;
 - (h) Adjustment of revenue earned by the transmission licensee by using the assets before the date of commercial operation;
 - (i) Capital expenditure on account of ash disposal and utilization including handling and transportation facility;
 - (j) Capital expenditure incurred towards railway infrastructure and its augmentation for transportation of coal up to the receiving end of the generating station but does not include the transportation cost and any other appurtenant cost paid to the railway:
 - (k) Capital expenditure on account of biomass handling equipment and facilities, for co-firing;
 - (I) Capital expenditure on account of emission control system necessary to meet the revised emission standards and sewage treatment plant;
 - (m) Expenditure on account of the fulfilment of any conditions for obtaining environment clearance for the project;
 - (n) Expenditure on account of change in law and force majeure events; and (o)......
 - (p).....
 - (3) The Capital cost of an existing project shall include the following:
 - (a) Capital cost admitted by the Commission prior to 1.4.2024 duly trued up by excluding liability, if any, as on 1.4.2024;
 - (b) Additional capitalization and de-capitalization for the respective year of tariff as determined in accordance with these regulations;
 - (c) Capital expenditure on account of renovation and modernisation as admitted by



this Commission in accordance with these regulations;

- (d) to (h).....
- (i) Expenditure on account of change in law and force majeure events;
- (4) (5)
- (6) The following shall be excluded from the capital cost of the existing and new projects:

 (a) The assets forming part of the project but not in use, as declared in the tariff petition;
 - (b) De-capitalised Assets after the date of commercial operation on account of obsolescence:
 - (c) De-capitalised Assets on account of upgradation or shifting from one project to another project:

Provided that in case such an asset is recommended for further utilisation by the Regional Power Committee in consultation with CTU, such asset shall be decapitalised from the original project only after its redeployment;

Provided further that unless shifting of an asset from one project to another is of a permanent nature, there shall be no de-capitalization of the concerned assets.

- (d).....
- (e) Proportionate cost of land of the existing generation or transmission project, as the case may be, which is being used for generating power from a generating station based on renewable energy as may be permitted by the Commission; and
- (f) Any grant received from the Central or State Government or any statutory body or authority for the execution of the project that does not carry any liability of repayment."
- 37. The capital cost allowed in accordance with Regulation 19(3) of the Tariff Regulations 2024 as on 1.4.2024 is ₹18872.09 lakh and ₹57877.89 lakh for the Combined Asset-I and Combined Asset-II, respectively. The Petitioner has not projected any ACE for the 2024-29 tariff Period.

Additional Capital Expenditure

38. The Petitioner has not claimed ACE for the Combined Asset-I and Combined Asset-II for the 2024-29 tariff period. Therefore, the capital cost ₹18872.09 lakh and ₹57877.89 lakh has been considered for Combined Asset-I and Combined Asset-II, respectively as on 1.4.2024 for the determination of tariff for the 2024-29 tariff period.



Debt Equity Ratio

- 39. Regulation 18 of the 2024 Tariff Regulations provides as follows:
 - **"18. Debt-Equity Ratio:** (1) For new projects, the debt-equity ratio of 70:30 as on date of commercial operation shall be considered. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that:

- i. where equity actually deployed is less than 30% of the capital cost, actual equity shall be considered for determination of tariff:
- ii. the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment:
- iii. any grant obtained for the execution of the project shall not be considered as a part of capital structure for the purpose of debt: equity ratio.

Explanation- The premium, if any, raised by the generating company or the transmission licensee, as the case may be, while issuing share capital and investment of internal resources created out of its free reserve for the funding of the project, shall be reckoned as paid up capital for the purpose of computing return on equity, only if such premium amount and internal resources are actually utilised for meeting the capital expenditure of the generating station or the transmission system.

- (2) The generating company or the transmission licensee, as the case may be, shall submit the resolution of the Board of the company or the approval of the competent authority in other cases regarding the infusion of funds from internal resources in support of the utilization made or proposed to be made to meet the capital expenditure of the generating station or the transmission system including communication system, as the case may be.
- (3) In the case of the generating station and the transmission system, including the communication system declared under commercial operation prior to 1.4.2024, the debtequity ratio allowed by the Commission for the determination of tariff for the period ending 31.3.2024 shall be considered:

Provided that in the case of a generating station or a transmission system, including a communication system which has completed its useful life as on 1.4.2024 or is completing its useful life during the 2024-29 tariff period, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall not be taken into account for tariff computation;

Provided further that in case of projects owned by Damodar Valley Corporation, the debt: equity ratio shall be governed as per sub-clause (ii) of clause (2) of Regulation 96 of these regulations.

- (4) In the case of the generating station and the transmission system, including communication system declared under commercial operation prior to 1.4.2024, but where debt: equity ratio has not been determined by the Commission for determination of tariff for the period ending 31.3.2024, the Commission shall approve the debt: equity ratio in accordance with clause (1) of this Regulation.
- (5) Any expenditure incurred or projected to be incurred on or after 1.4.2024 as may be admitted by the Commission as additional capital expenditure for determination of tariff, and renovation and modernisation expenditure for life extension shall be serviced in the manner specified in clause (1) of this Regulation.



- (6) Any expenditure incurred for the emission control system during the tariff period as may be admitted by the Commission as additional capital expenditure for determination of supplementary tariff, shall be serviced in the manner specified in clause (1) of this Regulation."
- The debt-equity ratio for the 2024-29 tariff period is dealt with in line with Regulation 18 of the 2024 Tariff Regulations. Accordingly, the debt-equity ratio considered for the purpose of computation of tariff of the 2024-29 period for the Combined Asset-II is as follows:

	Combined Asset-I (Eastern Region)							
Funding	ing Capital Cost as on 1.4.2024 Capital Cost as on 31.3.2029							
	(₹ in lakh) (in %) (₹ in lakh) (in %)							
Debt	13571.86	71.91	13571.86	71.91				
Equity	5300.23	28.09	5300.23	28.09				
Total	18872.09 100.00 18872.09 100.00							

	Combined Asset-II (Northern Region)							
Funding	Capital Cost as on 1.4.2024 Capital Cost as on 31.3.2029							
	(₹ in lakh)	(in %)						
Debt	40959.89	70.77	40959.89	70.77				
Equity	16918.00	29.23	16918.00	29.23				
Total	57877.89 100.00 57877.89 10							

Depreciation

- 41. Regulation 33 of the 2024 Tariff Regulations provides as follows:
 - **"33. Depreciation:** (1) Depreciation shall be computed from the date of commercial operation of a generating station or unit thereof or a transmission system or element thereof including communication system. In the case of the tariff of all the units of a generating station or all elements of a transmission system including the communication system for which a single tariff needs to be determined, the depreciation shall be computed from the effective date of commercial operation of the generating station or the transmission system taking into consideration the depreciation of individual units:

Provided that the effective date of commercial operation shall be worked out by considering the actual date of commercial operation and installed capacity of all the units of the generating station or capital cost of all elements of the transmission system, for which a single tariff needs to be determined.

(2) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission. In case of multiple units of a generating station or multiple elements of a transmission system, the weighted average life for the generating station or the transmission system shall be applied. Depreciation shall be chargeable from the first year of commercial operation. In the case of commercial operation of the asset for a part of the year, depreciation shall be charged on a pro rata basis.



(3) The salvage value of the asset shall be considered as 10%, and depreciation shall be allowed up to the maximum of 90% of the capital cost of the asset:

Provided that the salvage value for IT equipment and software shall be considered as NIL and 100% value of the assets shall be considered depreciable:

......

Provided also that any depreciation disallowed on account of lower availability of the generating station or unit or transmission system, as the case may be, shall not be allowed to be recovered at a later stage during the useful life or the extended life.

(4)

(5) Depreciation for Existing Projects shall be calculated annually based on the Straight Line Method and at rates specified in Appendix-I to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 12 years from the effective date of commercial operation of the generating station or transmission system, as the case may be, shall be spread over the balance useful life of the assets.

.....

(6) Depreciation for New Projects shall be calculated annually based on the Straight Line Method and at rates specified in Appendix-II to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 15 years from the effective date of commercial operation of the generating station or the transmission system, as the case may be, shall be spread over the balance useful life of the assets.

.

- (7) In the case of the existing projects, the balance depreciable value as on 1.4.2024 shall be worked out by deducting the cumulative depreciation as admitted to by the Commission up to 31.3.2024 from the gross depreciable value of the assets.
- (8) The generating company or the transmission licensee, as the case may be, shall submit the details of capital expenditure proposed to be incurred during five years before the completion of useful life along with proper justification and proposed life extension. The Commission, based on prudence check of such submissions, shall approve the depreciation by equally spreading the depreciable value over the balance Operational Life of the generating station or unit thereof or fifteen years, whichever is lower, and in case of the transmission system shall equally spread the depreciable value over the balance useful life of the Asset or 10 years whichever is higher.
- (9) In case of de-capitalization of assets in respect of generating station or unit thereof or transmission system or element thereof, the cumulative depreciation shall be adjusted by taking into account the depreciation recovered in tariff by the de-capitalized asset during its useful service......"



- 42. The depreciation has been worked out considering the admitted capital expenditure as on 1.4.2024 and thereafter up to 31.3.2029. The WAROD has been worked out for Combined Asset-I and Combined Asset-II as per the rates of depreciation specified in the 2024 Tariff Regulations. The Combined Asset-I and Combined Asset-II have already completed 12 years of their useful life before 1.4.2024; hence, the remaining depreciable value of ₹ 2993.65 lakh for Combined Asset-I and ₹11849.67 lakh for Combined Asset-II as on 1.4.2024 have been spread over the balance of the useful life of the Combined Asset-I and Combined Asset-II in accordance with the 2024 Tariff Regulations.
- 43. The depreciation allowed for the Combined Asset-I and Combined Asset-II under Regulation 33 of the 2024 Tariff Regulations for the 2024-29 tariff period is as under:

	Combined Asset-I (Eastern Region)						
SI. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29	
Α	Opening Capital Cost	18872.09	18872.09	18872.09	18872.09	18872.09	
В	Addition during the year 2024-29 due to ACE	0.00	0.00	0.00	0.00	0.00	
С	Closing Capital Cost (A+B)	18872.09	18872.09	18872.09	18872.09	18872.09	
D	Average Capital Cost (A+C)/2	18872.09	18872.09	18872.09	18872.09	18872.09	
E	Average Capital Cost (90% depreciable assets)	18689.70	18689.70	18689.70	18689.70	18689.70	
F	Average Capital Cost (100% depreciable assets)	0.00	0.00	0.00	0.00	0.00	
G	Depreciable value (excluding IT equipment and software) (E*90%)	16820.73	16820.73	16820.73	16820.73	16820.73	
Н	Depreciable value of IT equipment and software (F*100%)	0.00	0.00	0.00	0.00	0.00	
I	Total Depreciable Value (G+H)	16820.73	16820.73	16820.73	16820.73	16820.73	
J	Weighted average rate of Depreciation (WAROD) (in %)		S	pread- Ove	r		
K	Lapsed useful life at the beginning of the year (Year)	16	17	18	19	20	
L	Balance useful life at the beginning of the year (Year)	9	8	7	6	5	
M	Depreciation during the year (D*J)	332.63	332.63	332.63	332.63	332.63	
N	Cumulative Depreciation at the end of the year	14159.71	14492.33	14824.96	15157.59	15490.22	
0	Remaining Aggregate Depreciable Value at the end of the year (I-N)	2661.02	2328.40	1995.77	1663.14	1330.51	



(₹ in lakh)

	Combined A	Asset-II (Nort	thern Regio	n)		ii iakii,
SI. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Α	Opening Capital Cost	57877.89	57877.89	57877.89	57877.89	57877.89
В	Addition during the year 2024-29 due to ACE	0.00	0.00	0.00	0.00	0.00
С	Closing Capital Cost (A+B)	57877.89	57877.89	57877.89	57877.89	57877.89
D	Average Capital Cost (A+C)/2	57877.89	57877.89	57877.89	57877.89	57877.89
E	Average Capital Cost (90% depreciable assets)	57529.40	57529.40	57529.40	57529.40	57529.40
F	Average Capital Cost (100% depreciable assets)	0.00	0.00	0.00	0.00	0.00
G	Depreciable value (excluding IT equipment and software) (E*90%)	51776.46	51776.46	51776.46	51776.46	51776.46
Н	Depreciable value of IT equipment and software (F*100%)	0.00	0.00	0.00	0.00	0.00
I	Total Depreciable Value (G+H)	51776.46	51776.46	51776.46	51776.46	51776.46
J	Weighted average rate of Depreciation (WAROD) (in %)		S	Spread Over		
K	Lapsed useful life at the beginning of the year (Year)	16	17	18	19	20
L	Balance useful life at the beginning of the year (Year)	13	12	11	10	9
M	Depreciation during the year (D*J)	911.51	911.51	911.51	911.51	911.51
N	Cumulative Depreciation at the end of the year	40838.30	41749.81	42661.33	43572.84	44484.35
0	Remaining Aggregate Depreciable Value at the end of the year (I-N)	10938.16	10026.65	9115.13	8203.62	7292.11

Interest on Loan (IoL)

- 44. Regulation 32 of the 2024 Tariff Regulations provides as follows:
 - **"32. Interest on loan capital**: (1) The loans arrived at in the manner indicated in Regulation 18 of these regulations shall be considered gross normative loans for the calculation of interest on loans.
 - (2) The normative loan outstanding as on 1.4.2024 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2024 from the gross normative loan.
 - (3) The repayment for each of the years of the tariff period 2024-29 shall be deemed to be equal to the depreciation allowed for the corresponding year or period. In case of decapitalization of assets, the repayment shall be adjusted by taking into account cumulative repayment on a pro rata basis, and the adjustment should not exceed cumulative depreciation recovered up to the date of de-capitalisation of such asset.
 - (4) Notwithstanding any moratorium period availed of by the generating company or the transmission licensee, as the case may be, the repayment of the loan shall be considered



from the first year of commercial operation of the project and shall be equal to the depreciation allowed for the year or part of the year.

(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio or allocated loan portfolio;

Provided that if there is no actual loan outstanding for a particular year but the normative loan is still outstanding, the last available weighted average rate of interest of the loan portfolio for the project shall be considered;

Provided further that if the generating station or the transmission system, as the case may be, does not have any actual loan, then the weighted average rate of interest of the loan portfolio of the generating company or the transmission licensee as a whole shall be considered.

Provided that the rate of interest on the loan for the installation of the emission control system commissioned subsequent to date of commercial operation of the generating station or unit thereof, shall be the weighted average rate of interest of the actual loan portfolio of the emission control system, and in the absence of the actual loan portfolio, the weighted average rate of interest of the generating company as a whole shall be considered, subject to a ceiling of 14%;

Provided further that if the generating company or the transmission licensee, as the case may be, does not have any actual loan, then the rate of interest for a loan shall be considered as 1-year MCLR of the State Bank of India as applicable as on April 01, of the relevant financial year.

- (6) The interest on the loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.
- (7) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing."
- 45. The Petitioner has claimed the weighted average rate of Interest (WAROI) on Loans based on its actual loan portfolio and rate of interest prevailing as on 1.4.2024. The normative loan will be repaid as on 1.4.2025 for Combined Asset-I and as on 1.4.2027 for Combined Asset-II. Therefore, Interest on Loan (IOL) is allowed only for FY 2024-25 in respect of Combined Asset-I and for the period 2024-27, and in respect of Combined Asset-II, in accordance with the 2024 Tariff Regulations. The IoL allowed for the Combined Asset-I and Combined Asset-II for the 2024-29 tariff period is as follows:

	Combined Asset-I (Eastern Region)								
SI.	Particulars 2024-25 2025-26 2026-27 2027-28 2028-29								
No.									
Α	Gross Normative Loan	13571.86	13571.86	13571.86	13571.86	13571.86			
В	Cumulative Repayments up	13425.85	13571.86	13571.86	13571.86	13571.86			
	to Previous Year								



	Comb	ined Asset-l	(Eastern Re	egion)		
SI.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
No.						
С	Net Loan-Opening (A-B)	146.01	0.00	0.00	0.00	0.00
D	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
Е	Repayment during the year	146.01	0.00	0.00	0.00	0.00
F	Net Loan-Closing (C+D-E)	0.00	0.00	0.00	0.00	0.00
G	Average Loan (C+F)/2	73.01	0.00	0.00	0.00	0.00
Н	Weighted Average Rate of Interest on Loan (in %)	7.5233	7.5233	0.0000	0.0000	0.0000
	Interest on Loan (G*H)	5.49	0.00	0.00	0.00	0.00

(₹ in lakh)

	Combi	ned Asset-II	(Northern R	Region)		
SI.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
No.						
Α	Gross Normative Loan	40959.89	40959.89	40959.89	40959.89	40959.89
В	Cumulative Repayments up	38934.90	39846.41	40757.92	40959.89	40959.89
	to Previous Year					
С	Net Loan-Opening (A-B)	2024.99	1113.48	201.97	0.00	0.00
D	Addition due to ACE	0.00	0.00	0.00	0.00	0.00
Е	Repayment during the year	911.51	911.51	201.97	0.00	0.00
F	Net Loan-Closing (C+D-E)	1113.48	201.97	0.00	0.00	0.00
G	Average Loan (C+F)/2	1569.24	657.72	100.98	0.00	0.00
Н	Weighted Average Rate of	7.5058	7.4765	7.3372	7.4071	8.2000
	Interest on Loan (in %)					
I	Interest on Loan (G*H)	117.78	49.17	7.41	0.00	0.00

Return on Equity (RoE)

- 46. Regulations 30 and 31 of the 2024 Tariff Regulations provide as follows:
 - **"30. Return on Equity**: (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with Regulation 18 of these regulations.
 - (2) Return on equity for existing project shall be computed at the base rate of 15.50% for thermal generating station, transmission system including communication system and run-of-river hydro generating station and at the base rate of 16.50% for storage type hydro generating stations, pumped storage hydro generating stations and run-of-river generating station with pondage;
 - (3) Return on equity for new project achieving COD on or after 01.04.2024 shall be computed at the base rate of 15.00% for the transmission system, including the communication system, at the base rate of 15.50% for Thermal generating station and run-of-river hydro generating station and at the base rate of 17.00% for storage type hydro generating stations, pumped storage hydro generating stations and run-of-river generating station with pondage;

Provided that return on equity in respect of additional capitalization beyond the original scope, including additional capitalization on account of the emission control system,



Change in Law, and Force Majeure shall be computed at the base rate of one-year marginal cost of lending rate (MCLR) of the State Bank of India plus 350 basis points as on 1st April of the year, subject to a ceiling of 14%;

Provided further that:

i. In case of a new project, the rate of return on equity shall be reduced by 1.00% for such period as may be decided by the Commission if the generating station or transmission system is found to be declared under commercial operation without commissioning of any of the Free Governor Mode Operation (FGMO), data telemetry, communication system up to load dispatch centre or protection system based on the report submitted by the respective RLDC;

31. Tax on Return on Equity. (1) The rate of return on equity as allowed by the Commission under Regulation 30 of these regulations shall be grossed up with the effective tax rate of the respective financial year. The effective tax rate shall be calculated at the beginning of every financial year based on the estimated profit and tax to be paid estimated in line with the provisions of the relevant Finance Act applicable for that financial year to the concerned generating company or the transmission licensee by excluding the income of nongeneration or non-transmission business, as the case may be, and the corresponding tax thereon.

Provided that in case a generating company or transmission licensee is paying Minimum Alternate Tax (MAT) under Section 115JB of the Income Tax Act, 1961, the effective tax rate shall be the MAT rate, including surcharge and cess;

Provided further that in case a generating company or transmission licensee has opted for Section 115BAA, the effective tax rate shall be tax rate including surcharge and cess as specified under Section 115BAA of the Income Tax Act, 1961.

(2) The rate of return on equity shall be rounded off to three decimal places and shall be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

(3) The generating company or the transmission licensee, as the case may be, shall true up the effective tax rate for every financial year based on actual tax paid together with any additional tax demand, including interest thereon, duly adjusted for any refund of tax including interest received from the income tax authorities pertaining to the tariff period 2024-29 on actual gross income of any financial year. Further, any penalty arising on account of delay in deposit or short deposit of tax amount shall not be considered while computing the actual tax paid for the generating company or the transmission licensee, as the case may be.

Provided that in case a generating company or transmission licensee is paying Minimum Alternate Tax (MAT) under Section 115JB, the generating company or the transmission licensee, as the case may be, shall true up the grossed up rate of return on equity at the end of every financial year with the applicable MAT rate including surcharge and cess.

Provided that in case a generating company or transmission licensee is paying tax under Section 115BAA, the generating company or the transmission licensee, as the case may be, shall true up the grossed up rate of return on equity at the end of every financial year with the tax rate including surcharge and cess as specified under Section 115BAA.



Provided that any under-recovery or over recovery of grossed up rate on return on equity after truing up, shall be recovered or refunded to beneficiaries or the long-term customers, as the case may be, on a year to year basis."

47. The Petitioner has submitted that the MAT rate applies to it. The applicable MAT rate has been considered for the purpose of RoE, which will be trued-up with the actual tax rate in accordance with Regulation 31(3) of the 2024 Tariff Regulations. The RoE allowed for the Combined Asset-I and Combined Asset-II is as under:

(₹ in lakh)

	Combined Asset-I (Eastern Region)							
SI.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29		
No								
Α	Opening Equity	5300.23	5300.23	5300.23	5300.23	5300.23		
В	Addition due to ACE	0.00	0.00	0.00	0.00	0.00		
С	Closing Equity (A+B)	5300.23	5300.23	5300.23	5300.23	5300.23		
D	Average Equity (A+C)/2	5300.23	5300.23	5300.23	5300.23	5300.23		
E	Return on Equity (Base Rate) (in %)	15.500	15.500	15.500	15.500	15.500		
F	Tax Rate applicable (in %)	17.472	17.472	17.472	17.472	17.472		
G	Rate of Return on Equity (in %)	18.782	18.782	18.782	18.782	18.782		
Н	Return on Equity (D*G)	995.49	995.49	995.49	995.49	995.49		

(₹ in lakh)

	Combined Asset-II (Northern Region)							
SI.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29		
No								
Α	Opening Equity	16918.00	16918.00	16918.00	16918.00	16918.00		
В	Addition due to ACE	0.00	0.00	0.00	0.00	0.00		
С	Closing Equity (A+B)	16918.00	16918.00	16918.00	16918.00	16918.00		
D	Average Equity (A+C)/2	16918.00	16918.00	16918.00	16918.00	16918.00		
Е	Return on Equity (Base Rate) (in %)	15.500	15.500	15.500	15.500	15.500		
F	Tax Rate applicable (in %)	17.472	17.472	17.472	17.472	17.472		
G	Rate of Return on Equity (in %)	18.782	18.782	18.782	18.782	18.782		
Н	Return on Equity (D*G)	3177.54	3177.54	3177.54	3177.54	3177.54		

Operation and Maintenance Expenses ("O&M Expenses")

48. The O&M Expenses claimed by the Petitioner for the 2024-29 tariff period for the Combined Asset-I and Combined Asset-II are as follows:

Combined Asset-I (Eastern region)									
Particulars	Particulars 2024-25 2025-26 2026-27 2027-28 2028-29								
O&M									
Expenses	995.98	1048.48	1103.05	1160.78	1222.51				

Combined Asset-II (Northern region)									
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29				
O&M									
Expenses	1655.53	1742.60	1833.53	1929.62	2031.68				



49. Regulation 36(3) of the 2024 Tariff Regulations provides as follows:

"36. Operation and Maintenance Expenses:

.

(3) **Transmission system**: (a) The following normative operation and maintenance expenses shall be admissible for the transmission system:

Particulars	2024-25	2025-26	2026-27	2027-28	2028-29					
Norms for sub-station Bays (Rs Lakh per bay)										
220 kV	20.67	21.75	22.90	24.10	25.36					
400 kV	29.53	31.08	32.71	34.43	36.23					
Norms for Transformers/Reactors (Rs Lakh per MVA or MVAR)										
O&M expenditure per MVA or per MVAr (Rs Lakh per MVA or per MVAr)	0.262	0.276	0.290	0.305	0.322					

Provided that the O&M expenses for the GIS bays shall be allowed as worked out by multiplying 0.70 of the O&M expenses of the normative O&M expenses for bays;

Provided that the O&M expense norms of Double Circuit quad AC line shall be applicable to for HVDC bi-pole line;

Provided that the O&M expenses of ±500 kV Mundra-Mohindergarh HVDC bipole scheme (2500 MW) shall be allowed as worked out by multiplying 0.80 of the normative O&M expenses for HVDC bipole scheme;

Provided further that the O&M expenses for Transmission Licensees whose transmission assets are located solely in NE Region (including Sikkim), States of Uttarakhand, Himachal Pradesh, the Union Territories of Jammu and Kashmir and Ladakh, district of Darjeeling of West Bengal shall be worked out by multiplying 1.50 to the normative O&M expenses prescribed above.

- (b) The total allowable operation and maintenance expenses for the transmission system shall be calculated by multiplying the number of substation bays, transformer capacity of the transformer/reactor/Static Var Compensator/Static Synchronous Compensator (in MVA/MVAr) and km of line length with the applicable norms for the operation and maintenance expenses per bay, per MVA/MVAr and per km respectively.
- (c) **Communication system:** The operation and maintenance expenses for the ULDC or such similar scheme shall be worked out at 2.0% of the original project cost related to such communication system. The transmission licensee shall submit the actual operation and maintenance expenses for truing up. The expenses in case of U-NMS shall be allowed on actual basis after due prudence check.
- (d) The Security Expenses, Capital Spares individually costing more than Rs. 10 lakh and Insurance expenses arrived through competitive bidding for the transmission system and associated communication system shall be allowed separately after prudence check: Provided that in case of self insurance, the premium shall not exceed 0.09% of the GFA of the assets insured;

Provided that the transmission licensee shall submit the along with estimated security expenses based on assessment of the security requirement, capital spares and insurance expenses, which shall be trued up based on details of the year-wise actuals along with appropriate justification for incurring the same and along with confirmation that the same is



not claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization.

(e) On the occurrence of any change in law event affecting O&M expenses, the impact shall be allowed to the transmission licensee at the time of truing up of tariff.

Provided that such impact shall be allowed only in case the overall impact of such change in law event in a year is more than 5% of normative O&M expenses of the project for the year.

- (f) In case of a transmission licensee owned by the Central or State Government, the impact on account of implementation of wage or pay revision shall be allowed at the time of truing up of tariff."
- 50. We have considered the submissions of the Petitioner. The O&M Expenses for the 2024-29 tariff period have been worked out as per norms specified in the 2024 tariff Regulations. The O&M Expenses allowed for the 2024-29 tariff period for the Combined Asset-I and Combined Asset-II as per Regulation 36 of the 2024 Tariff Regulations are as under:

(₹ in lakh)

Combined Asset-I (Eastern region)								
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29			
0 1 1 1 1 100 1 1 1 1	/=	~~ \						

Substations: 400 kV Bays (Total bays: 20 Nos)

400 kV Muzaffarpur Substation:

2 nos. of 400 kV Bays, 2 nos. of 400 kV bays for SLR, 2 Nos. of 400 kV ICT-I&II bays, 1 no of 400 kV Bus Rector bay

400 kV New Purnea Substation:

2 nos. of 400 kV Bays, 1 no 400 kV ICT-II bay, 2 Nos. of 400 kV Bays of Siliguri, 2 Nos. of 400 kV SLR bays, 4 nos. of 400 kV bays for 40%FSC on Purnea-Muzafarpur transmission line

400 kV New Siliguri Substation:

2 nos. of 400 kV Bay-III and IV

Norms as per Regulation	29.53	31.08	32.71	34.43	36.23
(Rs. Per Bay)					
O&M Expenses	590.60	621.60	654.20	688.60	724.60

Substations: 220 kV Bays

- 4 Nos. 220 kV Bay including ICT Bays Muzaffarpur Substation,
- 1 No. 220 kV Bay, including ICT Bays at Purnea Substation,
- 2 Nos. 220 kV Bay, including ICT Bays at Kanti Substation,



Norms as per Regulation	20.67	21.75	22.90	24.10	25.36
(Rs. Per Bay)					
O&M Expenses	144.69	152.25	160.30	168.70	177.52

Substations: ICTs

2 Nos. 400 kV, 315 MVA ICT at Muzaffarpur Substation,

Norms as per Regulation	0.262	0.276	0.29	0.305	0.322
(Rs. Per MVAr)					
O&M Expenses	165.06	173.88	182.70	192.15	202.86

Substations: Reactors

3 Nos. 400 kV, 63 MVAR Switchable Line Reactor at Muzaffarpur Substation

2 Nos. 400 kV, 63 MVAR Switchable Line Reactor at Purnea Substation

1 No. 400 kV, 50 MVAR Switchable Line Reactor at Muzaffarpur Substation

Norms as per Regulation (Rs. Per MVAr)	0.262	0.276	0.290	0.305	0.322
O& M Expenses	95.63	100.74	105.85	111.33	117.53
Total O&M Expenses allowed	995.98	1048.48	1103.05	1160.78	1222.51

Combined Asset-II (Northern region)									
Particulars	ars 2024-25 2025-26 2026-27 2027-28 2028-29								
Transmission Lines: D/C (Twin)									
Gorakhpur – Gorakhpur Lii	ne: (Line leng	th:45.940 km)						
400 kV D/C Lucknow PG U	Jnnao UPPCL	.: (Line length	: 73.830 km))					
LILO of One Ckt of 400 kV	Dadri Ballabl	ngarh at Maha	arani Bagh: (I	Line length:	30.848 km)				
(Total line length: 150.618	8 km)								
Norms as per Regulation (Rs. Per km)	0.861	0.906	0.953	1.003	1.056				
O&M Expenses	129.68	136.46	143.54	151.07	159.05				



Substations: 400 kV Bays (Total Bays: 34 Nos)

4 nos. of associated bays for 400 kV D/C Gorakhpur-Gorakhpur

4 nos. of associated bays for 400 kV D/C Lucknow-Unnao (UPPCL)

2 nos. of associated bays for LILO of one circuit of 400 kV Dadri-Ballbgarh at Maharani Bagh

4 nos. of Associated bays for POWERLINKS: 400 kV D/C Bareilly-Mandola line

6 nos. of associated bays for POWERLINKS: 400 kV D/C Gorakhpur-Lucknow line and SLR at Gorakhpur end

6 nos. of associated bays for POWERLINKS: 400 kV D/C Muzzafarpur - Gorakhpur line and SLR at Gorakhpur end

4 nos. of bays for TCSC at Gorakhpur (PG) Substation for Muzzafarpur feeders

1 no. of 400 kV ICT bay at Gorakhpur

1 no. of 400 kV ICT bay at Lucknow

2 nos. of 400 kV ICT bays at Maharani Bagh

Norms as per Regulation (Rs. Per Bay)	29.53	31.08	32.71	34.43	36.23
O&M Expenses	1004.02	1056.72	1112.14	1170.62	1231.82

Substations: 220 kV Bays

3 Nos. 220 kV Bay, including **ICT Bays** at Gorakhpur Substation,

3 Nos. 220 kV Bay, including ICT Bays at Lucknow Substation,

6 Nos. 220 kV Bay, including ICT Bays at Maharani Bagh Substation

Norms as per Regulation (Rs. Per MVAr)	20.67	21.75	22.90	24.10	25.36
O&M Expenses	248.04	261.00	274.80	289.20	304.32

Substations: Reactor

2 Nos. 400 kV, 50 MVAR Switchable Line Reactor at Gorakhpur Substation

Norms as per Regulation (Rs. Per MVAr)	0.262	0.276	0.290	0.305	0.322
O& M Expenses	26.20	27.60	29.00	30.50	32.20

Substations: ICTs

2 Nos. 400 kV, 315 MVA ICT at Maharani Bagh Substation,

1 No. 400 kV, 315 MVA ICT at Gorakhpur Substation

Norms as per Regulation (Rs. Per MVA)	0.262	0.276	0.290	0.305	0.322
O&M Expenses	247.59	260.82	274.05	288.23	304.29



Total O&M Expenses					
allowed	1655.53	1742.60	1833.53	1929.61	2031.68

Interest on Working Capital (IWC)

51. Regulations 34(1)(d), 34(3) and 34(4) of the 2024 Tariff Regulations provides as follows:

"34. Interest on Working Capital: (1) The working capital shall cover:

- "(d) For Hydro generating station (including Pumped Storage Hydro generating station) and Transmission System:
- (i) Receivables equivalent to 45 days of annual fixed cost;
- (ii) Maintenance spares @ 15% of operation and maintenance expenses including security expenses; and
- (iii) Operation and maintenance expenses, including security expenses for one month.

......

(3) Rate of interest on working capital shall be on a normative basis and shall be considered at the Reference Rate of Interest as on 1.4.2024 or as on 1st April of the year during the tariff period 2024- 29 in which the generating station or a unit thereof or the transmission system including communication system or element thereof, as the case may be, is declared under commercial operation, whichever is later:

Provided that in case of truing-up, the rate of interest on working capital shall be considered at Reference Rate of Interest as on 1st April of each of the financial year during the tariff period 2024-29.

- (4) Interest on working capital shall be payable on a normative basis, notwithstanding that the generating company or the transmission licensee has not taken a loan for working capital from any outside agency."
- 52. The Petitioner has considered the rate of IWC as 11.90% as on 1.4.2024. IWC is worked out in accordance with the Regulation 34 of the 2024 Tariff Regulations. The ROI considered is 11.90% (SBI 1-year MCLR applicable as on 1.4.2024 of 8.65% plus 325 basis points) for FY 2024-25 to FY 2028-29.
- 53. The components of the working capital and interest allowed thereon under Regulation 34 of the 2024 Tariff Regulations for the 2024-29 tariff period in respect of the Combined Asset-I and Combined Asset-II are as under:



	Combined Asset-I (Eastern region)							
SI. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29		
Α	Working Capital for O&M Expenses (O&M expenses for one month)	83.00	87.37	91.92	96.73	101.88		
В	Working Capital for Maintenance Spares (15% of O&M expenses)	149.40	157.27	165.46	174.12	183.38		
С	Working Capital for Receivables (Equivalent to 45 days of annual fixed cost /annual transmission charges)	294.95	301.01	308.03	314.58	323.39		
D	Total Working Capital (A+B+C)	527.34	545.66	565.41	585.42	608.64		
Е	Rate of Interest for working capital (%)	11.90	11.90	11.90	11.90	11.90		
F	Interest on working capital (D*E)	62.75	64.93	67.28	69.67	72.43		

(₹ in lakh)

	Combined Asset-II (Northern region)							
SI. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29		
Α	Working Capital for O&M Expenses (O&M expenses for one month)	137.96	145.22	152.79	160.80	169.31		
В	Working Capital for Maintenance Spares (15% of O&M expenses)	248.33	261.39	275.03	289.44	304.75		
С	Working Capital for Receivables (Equivalent to 45 days of annual fixed cost							
D	/annual transmission charges) Total Working Capital (A+B+C)	739.27 1125.56	741.88 1148.49	748.35 1176.17	757.67 1207.92	772.91 1246.96		
Е	Rate of Interest for working capital (%)	11.90	11.90	11.90	11.90	11.90		
F	Interest on working capital (D*E)	133.94	136.67	139.96	143.74	148.39		

Annual Fixed Charges for the 2024-29 Tariff Period

54. The annual transmission charges allowed in respect of the Combined Asset-I and Combined Asset-II for the 2024-29 tariff period are as follows:

Combined Asset-I (Eastern region)								
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29			
Depreciation	332.63	332.63	332.63	332.63	332.63			
Interest on Loan	5.49	0.00	0.00	0.00	0.00			
Return on Equity	995.49	995.49	995.49	995.49	995.49			
O&M Expenses	995.98	1048.48	1103.05	1160.78	1222.51			
Interest on Working Capital	62.75	64.93	67.28	69.67	72.43			
Total	2392.34	2441.53	2498.45	2558.57	2623.06			



(₹ in lakh)

Combined Asset-II (Northern region)								
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29			
Depreciation	911.51	911.51	911.51	911.51	911.51			
Interest on Loan	117.78	49.17	7.41	0.00	0.00			
Return on Equity	3177.54	3177.54	3177.54	3177.54	3177.54			
O&M Expenses	1655.53	1742.60	1833.53	1929.61	2031.68			
Interest on Working Capital	133.94	136.67	139.96	143.74	148.39			
Total	5996.30	6017.49	6069.95	6162.40	6269.12			

Filing Fee and Publication Expenses

- 55. The Petitioner has claimed reimbursement of the fee paid by it for filing the Petition and publication expenses. The Petitioner has further submitted that it is entitled to the reimbursement of the filing fee and the expenses incurred on publication of notices in the application for approval of tariff directly from the beneficiaries or the long-term customers, as the case may be, in accordance with Regulation 94(1) of the 2024 Tariff Regulations.
- 56. We have considered the Petitioner's submissions. The Petitioner is entitled to reimbursement of the fee paid for filing the Petition and publication expenses incurred on this count directly from the beneficiaries or long-term customers, as the case may be.

Fees and Charges of Central Transmission Utility of India Limited (CTUIL)

- 57. The Petitioner has submitted that as per Regulation 99 of the 2024 Tariff Regulations, the fees and charges of the CTUIL may be allowed separately through a separate regulation. The Petitioner has further submitted that in the absence of such regulation, the expenses of CTUIL will be borne by the Petitioner, which will be recovered by the Petitioner as additional O&M Expenses through a separate Petition at the end of the tariff period.
- 58. It is apt here to refer to Regulation 99 of the 2024 Tariff Regulations, which provides as under:

"99. Special Provisions relating to Central Transmission Utility of India Ltd. (CTUIL):

The fee and charges of CTUIL shall be allowed separately by the Commission through a separate regulation:

Provided that until such regulation is issued by the Commission, the expenses of CTUIL shall be borne by Power Grid Corporation of India Ltd. (PGCIL) which shall be recovered by PGCIL as additional O&M expenses through a separate petition."

59. We have considered the Petitioner's submissions and perused Regulation 99 of the

2024 Tariff Regulations. In view of the explicit provision made under Regulation 99 of the

2024 Tariff Regulations, we permit the Petitioner, i.e., PGCIL, to bear the fees and charges

expenses of CTUIL and recover the same as additional O&M Expenses through a separate

Petition until such regulation is notified and issued by the Commission.

License Fee and RLDC Fees and Charges

60. The Petitioner has claimed reimbursement of the license fee, RLDC Fees and

Charges. The Petitioner is allowed the reimbursement of the license fee in accordance with

Regulation 94(4) of the 2024 Tariff Regulations for the 2024-29 tariff period. The Petitioner

is also allowed to recover the RLDC fee and charges from the beneficiaries in terms of

Regulation 94(3) of the 2024 Tariff Regulations for the 2024-29 tariff period.

Goods and Services Tax

61. The Petitioner has submitted that the transmission charges claimed herein are

exclusive of GST, and in case GST is levied in the future, the same shall be additionally

paid by the Respondents and be charged and billed separately by the Petitioner. It is also

prayed that additional taxes, if any, be paid by the Petitioner on account of the demand from

the Government/ statutory authorities, and the Commission may allow the same to be

recovered from the beneficiaries.

62. We have considered the Petitioner's submissions. Since GST is not levied on the transmission service at present, we are of the view that the Petitioner's prayer on this count is premature.

Security Expenses, Insurance, and Capital Spares

- 63. The Petitioner has submitted that as per Regulation 36(3) (d) of the 2024 Tariff Regulations, the security expenses and capital spares of more than ₹10 lakh and insurance expenses arrived through the competitive bidding for the transmission system and associated communication system shall be allowed by the Commission separately after a prudence check.
- As regards the security expenses of the transmission asset, the Petitioner has submitted that it shall file a separate Petition for the truing up of security expenses from 1.4.2019 to 31.3.2024 under Regulation 35(3)(c) of the 2019 Tariff Regulations and recovery of security expenses from 1.4.2024 to 31.3.2029 under Regulation 36 (3) (d) of the 2024 Tariff Regulations. According to the Petitioner, the security expenses regarding the Combined Asset-I and Combined Asset-II are not claimed in the instant Petition.
- The Petitioner has also submitted that it has not claimed insurance expenses in the instant Petition and has submitted that it shall file a separate Petition for claiming the overall insurance expenses and consequential Interest on Working Capital (IWC) on the same, considering the actual insurance expenses incurred by it for FY 2023-24 after escalating the same at 5.25% per annum to arrive at the estimated insurance expense for FY 2024-25, FY 2025-26, FY 2026-27, FY 2027-28, and FY 2028-29.
- 66. The Petitioner has not claimed capital spares for the Combined Asset-I and Combined Asset-II in the instant Petition for the 2024-29 tariff period. According to the Petitioner, it will

file a separate Petition for the capital spares consumed and consequential IWC thereon on an actual basis for the 2024-29 tariff period as per the 2024 Tariff Regulations. The Petitioner has also submitted that it has filed Petition No. 45/MP/2024, claiming therein capital spares for the 2019-24 tariff period as per the 2019 Tariff Regulations.

67. We have considered the Petitioner's submissions and have perused the record. We deem it proper here to refer to Regulation 36(3) (d) of the 2024 Tariff Regulations which provides as follows:

"36(3)

(d) The Security Expenses, Capital Spares individually costing more than Rs. 10 lakh and Insurance expenses arrived through competitive bidding for the transmission system and associated communication system shall be allowed separately after prudence check:

Provided that in case of self insurance, the premium shall not exceed 0.12% of the GFA of the assets insured:

Provided that the transmission licensee shall submit the along with estimated security expenses based on assessment of the security requirement, capital spares and insurance expenses, which shall be trued up based on details of the year-wise actuals along with appropriate justification for incurring the same and along with confirmation that the same is not claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization."

68. On perusal of Regulation 36 (3) (d) of the 2024 Tariff Regulations and considering the Petitioner's submissions, the Petitioner is allowed to file a single consolidated Petition comprising of security expenses, capital spares individually costing more than ₹10 lakh and insurance expenses on the estimated basis in terms of the 2024 Tariff Regulations for the 2024-29 tariff period.

Sharing of Transmission Charges

69. The billing, collection, and disbursement of the transmission charges shall be recovered in terms of provisions of the 2020 Sharing Regulations as provided in Regulation 57 of the 2019 Tariff Regulations for the 2019-24 tariff period and Regulation 78 of the 2024 Tariff Regulations for 2024-29 tariff period.



70. To summarize:

a. The trued-up Annual Fixed Charges approved for the 2019-24 tariff period in respect of the Combined Asset-I and Combined Asset-II are as follows:

(₹ in lakh)

AFC Allowed	2019-20	2020-21	2021-22	2022-23	2023-24
Combined Asset-I (Eastern region)	3162.26	2488.42	2508.61	2557.42	2599.81
Combined Asset-II (Northern region)	8502.36	6302.06	6304.25	6418.82	6527.88

b. The Annual Fixed Charges allowed in respect of the Combined Asset-I and Combined Asset-II for the 2024-29 tariff period are as follows:

(₹ in lakh)

Combined Asset-I (Eastern region)								
AFC Allowed	2024-25	2025-26	2026-27	2027-28	2028-29			
Combined Asset-I (Eastern region)	2392.34	2441.53	2498.45	2558.57	2623.06			
Combined Asset-II (Northern region)	5996.30	6017.49	6069.95	6162.40	6269.12			

71. This order disposes of Petition No. 158/TT/2025 in terms of the above discussions and findings.

sd/(Harish Dudani) (Ramesh Babu V.) (Jishnu Barua)
Member Member Chairperson